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Title : Motion for consideration of the National Commission for Minority Educational Institutions (Amendment) Bill, 2009
(Motion Adopted and Bill Passed).

...(Interruptions)

MADAM SPEAKER: Hon. Members, please go back to your seats so that we can have some discussion on this Bill.

...(Interruptions)

MADAM SPEAKER: Nothing will go on record. Shri Kapil Sibal.

(Interruptions) ❌ *

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Madam, I beg to move**:

"That the Bill further to amend the National Commission for Minority Educational Institutions Act, 2004, be taken into consideration."

MADAM SPEAKER: The question is:

"That the Bill further to amend the National Commission for Minority Educational Institutions Act, 2004, be taken into consideration."

The motion was adopted.

MADAM SPEAKER: The House would now take up clause by clause consideration of the Bill.

**Clause 2 Amendment of Section
2**

Amendment made:

Page 2, for line 1 to 3, substitute,--

"2. In section 2 of the National Commission for Minority Educational Institutions Act, 2004 (hereinafter referred to as the principal Act),--

- (i) clause (b) shall be omitted;
- (ii) for clause (g), the following clause shall be substituted, namely:--". (5)

(Shri Kapil Sibal)

MADAM SPEAKER: The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted

Clause 2, as amended, was added to the Bill.

Clauses 3 to 5 were added to the Bill.

Clause 1

Short Title

Amendments made:

Page 1, line 2,--

for "1."

substitute "1.(1)". (2)

Page 1, line 3,--

for "2009"

substitute "2010". (3)

Page 1, *after* line 3,--

add"(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.". (4)

(Shri Kapil Sibal)

MADAM SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,--

for "Sixtieth"

substitute "Sixty-first". (1)

(Shri Kapil Sibal)

...(Interruptions)

MADAM SPEAKER: Please go back to your seats.

...(Interruptions)

MADAM SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

SHRI KAPIL SIBAL: I beg to move:

"That the Bill, as amended, be passed."

MADAM SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.
